

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 140/MP/2012

Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Section 79 (1) (f) Electricity Act, 2003 read with Regulation 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 read with Bulk Power Transmission Agreement between Power Grid Corporation of India Ltd read with Regulation 113 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 .

Date of hearing : 19.2.2013

Coram : Dr Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : PTC India Ltd. New Delhi

Respondents : Power Grid Corporation of India Ltd, and others

Parties present : Shri Abhishek Mitra, Advocate, PTC
Shri N.K.Jain, PGCIL
Shri Aproove Kard, HPGCL

Record of Proceedings

Learned counsel for the petitioner submitted that for finding out amicable solution in the matter, discussions are going on with JPVL and PGCIL and deliberations are moving in positive directions. Accordingly, learned counsel requested the Commission to adjourn the matter for the month of April to complete the settlement process. Prayer was allowed by the Commission.

2. The petition shall be listed for hearing on 16.4.2013.

By order of the Commission,

**SD/-
(T. Rout)
Joint Chief (Law)**